

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 04/KB/2018


Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th January 2018, 10.30 A.M

Name of the Company	Agarwal Alloys -Vs- Dayal Commercial Co. Pvt.Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date


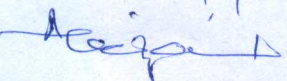
1 A.K. UPADHAY
Adv.

for Petitioner


19/1/18

2 Abid Javed
Adv.

for Respondent


19/1/18


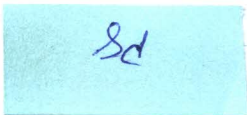
**19.01.2018 (S.No.103) – Agarwal Alloys Vs. Dayal Commercial Co. Pvt.
Ltd.**

ORDER

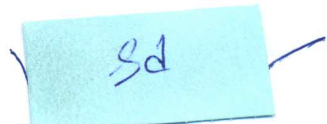
Ld. Counsel for the Operational Creditor as also Ld. Counsel for the Corporate Debtor are present.

Ld. Counsel for the Corporate Debtor prays for time to file reply and Vakalatnama. Prayer is allowed. Vakalatnama be filed within two days along with Board Resolution. Reply may be filed within seven days with a copy to the opposite party. Thereafter, rejoinder, if any, may be filed within seven days with a copy to the opposite party.

List on 15.02.2018 for admission.



(Jinan K.R.)
Member (Judicial)



(V.P. Singh)
Member (Judicial)